

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cr. Revision No. 372 of 2012

Navin Kumar Sahay Petitioner

Versus

State of Jharkhand and another Opp. Parties

CORAM: HON'BLE MRS. JUSTICE ANUBHA RAWAT CHOUDHARY

For the Petitioner : Mr. Ritesh Kumar, Advocate

For the Opp. Party : Mr. J. N. Upadhyay, Advocate

Through Video Conferencing

12/17.04.2021

1. Learned counsel appearing on behalf of the petitioner Mr. Ritesh Kumar submits that this case has to be argued by learned Senior counsel Mr. Rajeeva Sharma who is unable to appear today, as he has gone out for vaccination.
2. Learned counsel for the opposite party No. 2 Mr. J. N. Upadhyay, has appeared and has placed the impugned judgment passed by the learned court below.
3. During the course of argument, it is not in dispute that the accused had issued cheque from his personal account. Learned counsel has submitted that he wants to examine the point of law involved in this case and he also seeks adjournment.
4. With the consent of learned counsel for the parties, the matter is adjourned and is directed to be posted on 22.04.2021 under the same heading to be taken up as a first case.

(Anubha Rawat Choudhary, J.)

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